

Dilution of quota/reservation

1374. DR. K.V.P. RAMACHANDRA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether there would be no dilution of quotas/reservations for various sections of society; and

(b) whether Government considers incorporating such commitment in the statute so that there would be no tinkering with the reservation policy in future?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) and (b) Reservation is provided to Scheduled Castes (SCs) and Scheduled Tribes (STs) and Other Backward Classes (OBCs) at the rate of 15%, 7.5% and 27% respectively in posts and services under the Central Government. As on 1.1.2013, the representation of SCs and STs was 17.55% and 7.72% respectively. The representation of OBCs which was 4.17% during 2004 has increased to about 17.71% as on 1.1.2013. At present, there is no proposal under consideration of the Government to dilute quota/reservation in respect of Scheduled Castes, Scheduled Tribes and Other Backward Classes who are presently getting the benefits of reservation.

At present, reservation in Central Government posts and services is being administered through executive instructions issued by Department of Personnel and Training from time to time. The Hon'ble Supreme Court on 16.11.1992 in the matter of Indra Sawhney vs. Union of India has, *inter-alia*, held that the executive instructions so issued have the force of law.

Lateral entry in IAS

1375. SHRI AVINASH PANDE: Will the PRIME MINISTER be pleased to state:

(a) whether Government is planning to review the recruitment procedures to permit lateral entries based on professional experience from the private sector into the Indian Administrative Services (IAS), if so, the details thereof; and

(b) if not, the measures that are being taken by Government to make up for the shortage of officers and fill up vacant posts in civil services?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) and (b) In order to address the issue of shortage of IAS officers in Regular Recruitment quota, the Government has increased annual intake from 55 in

Civil Service Examination (CSE) 1998 to 180 in CSE 2015. Further, the Government has sensitized the States Governments to send complete and updated proposals to Union Public Service Commission for selection of suitable officers for promotion quota of IAS. During the present calendar year, 28 selection committee meetings for promotion of State/Non State Civil Services officers to the IAS have been conducted and 175 officers have been appointed by promotion/selection to IAS. Further the Government has also organized training programme for 7 extra batches at four Administrative Training Institutes to remove the backlog of induction training for promoted IAS officers.

However, no proposal to permit lateral entry into Indian Administrative Service (IAS) is currently under consideration of the Government.

Identification of civil servants of doubtful integrity

1376. SHRI RANJIB BISWAL: Will the PRIME MINISTER be pleased to state:

(a) whether Government has issued instructions to all departments to identify civil servants of doubtful integrity who should be booted out to raise probity bar in Governance, if so, the details thereof;

(b) whether Government proposes to compulsorily retire employees if they are suspected to be ineffective, if so, the details thereof; and

(c) the number of officers identified so far after issue of above instructions and the action taken against them?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

(a) to (c) The provision of Fundamental Rule (FR) 56 (j) and Rule 16(3) of All India Services (Death-cum-Retirement Benefits) Rules, 1958 relating to Premature Retirement have been reiterated from time to time and recently *vide* DoPT's O.M. No. 25013/1/2013-Estt. A-IV dated 11.09.2015 and O.M.No. 25013/02/2005-AIS-II dated 28.06.2012 and 03.08.2015.

Reservation in promotion

1377. SHRI K. RAHMAN KHAN: Will the PRIME MINISTER be pleased to state:

(a) the stand of Government on reservation in promotion cases involving Central Government employees; and

(b) what is latest order issued by Department of Personnel and Training (DoPT) in the matter?